

Allocation for development of Scheduled Castes under 20-Point programme

626. SHRI BHUSAHEB THORAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total amount available for one of the 20 Point-Programme viz. Accelerated programme for the development of Scheduled Castes and Scheduled Tribes during the annual plan 1982-83;

(b) the amount earmarked for productive major works out of the above amount; and

(c) the schemes both family oriented and project oriented (major works); for the Scheduled Castes/Scheduled Tribes for which the above amounts are to be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR)

(a) to (c). Outlays for the point 7 of the New 20-Point Programme, namely, the accelerated development of the Scheduled Castes and the Scheduled Tribes, are brought together in the Tribal Sub-plans and the Special Component Plans for Scheduled Castes, the Special Central Assistance to the Tribal Sub-plans and the Special Component Plan constitute Central additive for the programmes for these groups. The Tribal Sub-plans and Special Component Plans for Scheduled Castes which are formulated by State Governments by earmarking benefits and outlays from their respective State Plan contain schemes from all plan sectors/departments which are relevant to the Scheduled Tribes and Scheduled Castes; thus the Tribal Sub-plan and Special Component plan of each State/UT contain a large number of schemes (running into hundreds) some of which are family oriented and some which are not. Details of the schemes are available in the Tribal Sub-plan and Special Component Plan documents of each State. The Tribal Sub-Plan and Special Component Plans of State/Union Territories for 1982-83 have a total provision of Rs. 660 crores and Rs. 692 crores

respectively. In addition the Special Central Assistance to Tribal Sub-plans and Special Component Plans of the States account for Rs. 95 crores and Rs. 120 crores respectively, in addition there is an outlay of Rs. 50 crores for 1982-83 as Central Assistance under various Centrally sponsored Schemes operated by the Ministry of Home Affairs.

Formation of "Government of the People" by Tripura extremists

627. SHRI DAULAT RAM SARAN:
SHRI RASHEED MASOOD:
SHRI TRILOK CHANDRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the formation of "Government of the People" by the Tripura extremists on the line of MNF; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b). Government have seen some reports to this effect. They are being verified from the State Government.

Election of Managing Committees of Residents Welfare Associations

628. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that all office bearers and members of the managing Committees of the residents' welfare associations in receipt of grants in aid from Ministry of Home Affairs have to be elected by the end of September whereafter the body in office becomes defunct; and

(b) if so, what are the details of such associations which have not gone to polls and have become defunct?